

providing wage employment by utilizing their labour for construction of socially and economically useful public assets. The scheme has been comprehensively revamped with effect from 2009-2010.

Strikes in one of the plant of MUL

285. SHRI N. BALAGANGA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware of the labour unrest in one of the plants of the Maruti Udyog Limited;
- (b) if so, the details thereof;
- (c) whether the unrest/strike ended after mutual agreement;
- (d) if so, the details thereof; and
- (e) the action taken by Government in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Yes, Sir. The workers of the Manesar Plant of Maruti Suzuki India Ltd. struck work on 4th June, 2011. The main demand was that the management should not obstruct the formation of a separate union by the workers of this plant, the management should remove the flag of the present Union (MUKU) at the gate, and the management should recognize the office bearers of the proposed Union. Thereafter, the workers demanded reinstatement of eleven workers, who were dismissed on charges of indiscipline on 6th June, 2011.

Considering the circumstances of the matter, the industrial dispute of dismissal of eleven workers was referred to the Labour Court for adjudication on 10th June, 2011 and the strike was prohibited by a subsequent order by the Government of Haryana. A settlement under section 12(3) of the Industrial Disputes Act, 1947, was reached upon between the representatives of the striking workers and the management on 16th June, 2011, by virtue of which the eleven dismissed workers were reinstated by the management pending inquiry against them and the strike was called off.

On 29th August, 2011, the management imposed a condition of submission of good conduct bond by the workers for entering the unit as there was reported widespread indiscipline by the workers and acts of sabotage and production of defective vehicles. The number of vehicles produced also reduced drastically. The workers refused to give the said bond, and hence did not join duty due to the dispute. To break the deadlock, the officers of the Labour Department, Government of Haryana, intervened and a settlement was arrived at on 30th September, 2011 between the parties, in which the workers agreed to give the good conduct bond and resume work with effect from 3rd October, 2011. It was also agreed that some of the

workers who were summarily terminated for indiscipline would be treated as suspended pending disciplinary action against them. But on 3rd October, 2011, when the workers came to join duty as per the agreement, the management refused to take the contractors' workers on duty on the pretext that the work has not yet picked up. The management also discontinued transport facility for the workers, which was a cause of another dispute. This dispute resulted in a sit-in-strike by the workers again on 7th October, 2011. The management requested the Government of Haryana for prohibition of the strike and also approached the Hon'ble Court of Punjab and Haryana for legal action against the workers and eviction of the striking workers from the factory. The Government of Haryana referred the dispute between the parties to the Labour Court and also prohibited the strike by a subsequent order. In accordance with the orders of the Hon'ble High Court, the premises of the factory were also got evicted by the District Administration.

A settlement was arrived at on 19th October, 2011 between the management and workers by virtue of which industrial peace was restored and work was resumed in the unit with effect from 22nd October, 2011.

(c) and (d) On the intervention of the officers of the Labour Department, Government of Haryana, an agreement was signed between the representatives of the workers and the management on 19th October, 2011 under section 12(3) of the Industrial Disputes Act, 1947. It was decided in the settlement to continue the bus service and also that the workers of the contractors would also resume work as was before 29.8.2011. Out of the total 94 workers dismissed and suspended, 64 were taken in by issuing warning and 30 were kept under suspension for taking decision after regular domestic inquiry.

(e) For resolution of day-to-day grievances of the workers, it has been provided in the settlement that a Grievance Redressal Committee will be established in the unit immediately in compliance with the provisions of the Industrial Disputes Act, 1947, in which an officer of the Labour Department will also be a member. However, constant vigil and contact is being maintained with both the parties to prevent recurrence of any dispute by the officers of the Labour Department, Government of Haryana.

Grant of unemployment allowance

286. SARDAR SUKHDEV SINGH DHINDSA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Parliamentary Standing Committee has recommended to grant unemployment allowance to all eligible persons in the country; and

(b) if so, the follow up action taken by Government in this regard?